

Date of Uploading :- 13/03/2026

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 05.03.2026 under the Chairmanship of
Shri Lav Agarwal, Director General of Foreign Trade

Meeting No.17AM26 held on 05.03.2026

The following members were present in the meeting:-

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|-----------------------------|------------|
| 1. Shri A. Bipin Menon | Addl. DGFT |
| 2. Shri Abhinav Gupta | Addl. DGFT |
| 3. Shri Rakesh Kumar | Addl. DGFT |
| 4. Shri Lokesh H.D. | Addl. DGFT |
| 5. Shri Randheep Thakur | Joint DGFT |
| 6. Shri Sanjeev Srivastava | Joint DGFT |
| 7. Shri Ramesh Kumar Verma | Joint DGFT |
| 8. Shri K. Hrushikesh Reddy | Joint DGFT |
| 9. Shri Satya Raja Sekhar G | Joint DGFT |
| 10. Shri Pravin Nalawade | Joint DGFT |

Following cases were discussed. The decision taken on the individual cases are as under:-

S.No	Name of the firm
1-23	M/s. Som Distilleries and Breweries Limited, Madhya Pradesh
24	M/s. Opera Global Private Limited, Uttar Pradesh
25	M/s. Encube Ethicals Private Limited, Mumbai
26	M/s. Adcock Ingram Limited, Karnataka
27	M/s. Adcock Ingram Limited, Karnataka
28	M/s. Honour Lab Limited, Telangana
29	M/s. Encube Ethicals Private Limited, Mumbai
30	M/s. Encube Ethicals Private Limited, Mumbai
31	M/s. Bhandari Foils & Tubes Limited, Madhya Pradesh
32	M/s. Encube Ethicals Private Limited, Maharashtra
33	M/s. Aurochem Pharmaceuticals (India) Private Limited, Mumbai
34	M/s. Gujarat Dyestuff Industries Pvt Ltd, Gujarat
35	M/s. Viscus Oils Private Limited, Indore

36	M/s. Opera Global Private Limited, Uttar Pradesh
37	M/s. Ashish Life Science Private Limited, Mumbai
38	M/s. Raajratna Metal Industries Ltd, Ahmedabad
39	M/s. RAJ METAL INDUSTRIES
40	M/s. Amphenol Omniconnect India Private Limited, Chennai
41	M/s. Amphenol Omniconnect India Private Limited, Chennai
42	M/s. Amphenol Omniconnect India Private Limited, Chennai
43	M/s. Opera Global Private Limited, Noida
44	M/s. Essen Speciality Films Limited, Gujarat
45	M/s. Medreich Limited, Karnataka
46	M/s. Hetero Labs Limited, Telangana
47	M/s. Genesis Packaging Private Limited, Karnataka
48	M/s. Agromach Engineering Private Limited, Haryana
45	M/s. AUSA Medical Devices Private Limited, Bangalore
50	M/s. AUSA Medical Devices Private Limited, Bangalore
51	M/s. AUSA Medical Devices Private Limited, Bangalore
52	M/s. AUSA Medical Devices Private Limited, Bangalore
53	M/s. Automat Irrigation Private Limited, Delhi
54	M/s. Hindustan Tin Works Limited, Delhi
55	M/s. United Rubber Industries (India) Private Limited, Maharashtra
56	M/s. Rusan Pharma Limited, Maharashtra
57	M/s. Reyaansh Healthcare, Maharashtra
58	M/s. Caplin Steriles Limited, Tamil Nadu
59	M/s. Srie Flora Garments, Tamil Nadu
60	M/s. Caplin Steriles Limited, Tamil Nadu
61	M/s. Siva Granite Products, Tamil Nadu
62	M/s. Caplin Steriles Limited, Tamil Nadu
63	M/s. Jindal Spinning Mills Limited, Panipat
64	M/s. RDB Rasayans Ltd, Kolkata
65	M/s. Delta Industries, Dakshin Kannad
66	M/s. Ebullient Packaging Private Limited, Mumbai

Case No. 01 to 23 M/s. Som Distilleries and Breweries Limited, Madhya Pradesh

Sl . No.	Advance Authorisation No.	Date of Issue	EOP extended upto
1.	5611001659	22.03.2023	22.12.2026
2.	5611001683	28.03.2023	07.12.2026
3.	5611001695	31.03.2023	07.12.2026
4.	5611001700	31.03.2023	04.04.2027
5.	5611001697	31.03.2023	04.04.2027
6.	5611001792	27.04.2023	Deferred
7.	5611001750	17.04.2023	18.06.2026
8.	5611001884	19.05.2023	19.12.2026
9.	5611001882	19.05.2023	31.08.2026
10.	5611001883	19.05.2023	31.08.2026
11.	5611001888	19.05.2023	Deferred
12.	5611001892	20.05.2023	30.06.2026
13.	5611001891	20.05.2023	24.11.2026
14.	5611001890	19.05.2023	31.08.2026
15.	5611001893	20.05.2023	25.09.2026
16.	5611001894	20.05.2023	25.11.2026
17.	5611001895	20.05.2023	24.12.2026
18.	5611001897	22.05.2023	Deferred
19.	5611001900	22.05.2023	19.08.2026
20.	5611001898	22.05.2023	24.11.2026
21.	5611001904	24.05.2023	30.06.2026
22.	5611001914	26.05.2023	Deferred
23.	5611001915	26.05.2023	31.10.2026

**Case No. : -
24 M/s.**

Opera Global Private Limited, Uttar Pradesh

F.No.:- HQRPRCAPPLY00002226AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0511013889 dated 21/07/2022.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

The Policy Relaxation Committee Office of the DGFT (Head Office) New Delhi Sub: Request for EO Extension against pending Export Sr.No.6 (Qty 3265 PCS) Ref: Advance Authorisation No. 0511013889 dated 21.07.2022 Dear Sir, We are a certified AEO T-2 holder and a Two-Star Manufacturer Exporter in the Readymade Garments sector, engaged in export business with Overseas Buyer's for the past 22 years. We wish to

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submit that against the above-referred Advance Authorisation, we have already imported approximately 95% of the fabrics and completed 85% of exports. Exports against Export Sr. No. 1 to 5 have been completed 100%. We follow a strict policy of importing fabrics strictly as per our established export averages and confirm that we have never imported excess fabric beyond export requirements. At present, around 2500 workers are working with our factory, whose livelihoods depend entirely on the continuity of our export operations. The garment export sector is currently facing severe challenges, including intense competition and negligible profit margins. Additionally, the recent 50% tariff imposed by the USA has significantly affected exports to that market. Actual Exported Quantity Details Export Sr.1 4519 Pieces Export Sr 2 2780 Pieces Export Sr 3 2620 Pieces Export Sr 4 2749 Pieces Export Sr 5 3737 Pieces Export Sr 6 *pending* Grounds for delay and Request for EO Extension till 28.02.2026 1. This is our first PRC request seeking EO Extension under the said Advance Authorisation. 2. 100% export obligation has already been fulfilled for Export Sr. No. 1 to 5. 3. Due to fabric variation, our USA buyer (TJ Maxx) did not accept the shipment under Export Sr. No. 6, quantity 3265 Pieces. 4. We requested the buyer to accept the goods with a minor discount; however, due to the 50% tariff, shipment to the USA could not be executed. 5. We are presently in discussion with a new buyer in a Gulf country to export the 3265 Pieces, which will enable us to complete 100% Export Obligation and avoid unnecessary customs duty liability. This is a genuine and unavoidable case, and we humbly request the Hon'ble Committee to kindly extend the EO validity up to 28.02.2026 for Export Sr. No. 6 under the above Advance Authorisation so that we can save the custom duty or close the case from CLA, New Delhi. We shall be grateful for your kind consideration and approval.

Decision:- The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511013889 dated 21.07.2022 for a period upto 28.02.2026, subject to payment of composition fees as per the policy provisions.

Case No. : - 25 M/s. Encube Ethicals Private Limited, Mumbai

F.No.:- HQRPRCAPPLY00002227AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0311007592 dated 08/10/2021.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

With reference to Advance Authorization No 0311007592 Dt.



08.10.2021, we wish to inform you that we have fulfilled the export obligation to the extend of 74% within the validity of license i.e. 22.01.2023. For the balance export quantities, the demand was postponed by our customer due to Covid, hence we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the export obligation. Hence, we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or up to 17.05.2024 whichever is earlier, subject to payment of composition fee as per policy provisions

Case No. : - 26 M/s. Adcock Ingram Limited, Karnataka

F.No.:- HQRPRCAPPLY00002228AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0710109065 dated 19/11/2015.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We were imported the input item based on the Export projection orders and it was unfortunate due to various market condition is the foreign countries; we could not complete the export obligation in time but completed entire export obligation by clubbing and realized export proceeds against the same. we have to regularize the license with the total exports made against the licenses. Request for Extension of EOP upto 08.09.2017 against Advance Authorization No. 0710109065 Dt. 19.11.2015 & 0710109747 Dt. 02.05.2016 & 0710110282 Dt. 19.08.2016 for Clubbing and closure purpose.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or up to 08.09.2017 whichever is earlier, subject to payment of composition fee as per policy provisions

Case No. : - 27 M/s. Adcock Ingram Limited, Karnataka

F.No.:- HQRPRCAPPLY00002229AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0710105455 dated 30/06/2014.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We were imported the input item based on the Export projection orders and it was unfortunate due to various market condition is the foreign countries; we could not complete the export obligation in time but completed entire export obligation by clubbing and realized export proceeds against the same. we have to regularize the license with the total exports made against the licenses. Request for Extension of EOP upto 24/03/2017 against Advance Authorization No. 0710105455 Dt. 30/06/2014 & 0710105477 Dt. 01/07/2014 & 0710107328 Dt. 31/12/2014 & 0710107431 Dt. 19/01/2015 & 0710107591 Dt. 11/02/2015 & 0710107690 Dt. 24/02/2015 & 0710107711 Dt. 26/02/2015 & 0710107772 Dt. 09/03/2015 for Clubbing and closure purpose.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case and seek clarification from the firm regarding the period of extension of EoP required.

Case No. : - 28 M/s. Honour Lab Limited, Telangana

F.No.:- HQRPRCAPPLY00002231AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0911001953 Dated 26/11/2021.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Due to delay/cancellation of export orders suddenly by the Customer, we were unable to fulfil the obligation. Now we have received export order for the above export product more than the licence quantity to fulfil entire Obligation. Copy of the export order is enclosed for your reference. We have not taken extension of export obligation from RA, Hyderabad.

Decision:- The Committee examined the submission made by the



applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911001953 Dated 26.11.2021 for a period upto 26.11.2025, subject to payment of composition fees as per the policy provisions and condition that imports have made from registered sources.

Case No. : -29 M/s. Encube Ethicals Private Limited, Mumbai

F.No.:- HQRPRCAPPLY00002232AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0311007592 dated 08/10/2021.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

With reference to Advance Authorization No 0311007592 Dt. 08.10.2021, we wish to inform you that we have fulfilled the export obligation to the extend of 74% within the validity of license i.e. 22.01.2023. For the balance export quantities, the demand was postponed by our customer due to Covid, hence we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the export obligation. Hence, we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision:- The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. :- 30 M/s. Encube Ethicals Private Limited, Mumbai

F.No.:- HQRPRCAPPLY00002233AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0311002669 dated 30/04/2021.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

With reference to Advance Authorization No 0311002669 Dt. 30.04.2021, we wish to inform you that we have fulfilled the export obligation to the extend of 74% within the validity of license i.e.

30.10.2022. For the balance export quantities, the demand was postponed by our customer due to Covid, hence we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the export obligation. Hence, we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision:- The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. : -31 M/s. Bhandari Foils & Tubes Limited, Madhya Pradesh

F.No.:- HQRPRCAPPLY00002238AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0310477163 dated 02/07/2008.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Request for acceptance Levy of Composition Fee as per Para 4.40(k) of HBP 2023 for EO Extension ? Advance Authorisation No. 0310477163 dated 02/07/2008. With reference to the above subject, we respectfully submit that our request for extension of Export Obligation (EO) under Advance Authorisation No. 0310477163 dated 02/07/2008 was approved by the PRC, extending the EO period from 36 months to 48 months, vide Case No. 16, Meeting No. 18/AM27 dated 20/09/2016. As per the said approval, the composition fee was decided as follows: ? @ 0.5% per month of unfulfilled FOB value of exports beyond 36 months up to 42 months, and ? @ 1% per month of unfulfilled FOB value of exports beyond 42 months up to 48 months. Due to prolonged financial difficulties faced by our company since 2008 for unavoidable reasons, the composition fee as approved by the PRC became substantially high, and we were therefore unable to pay the same for closure of the licence. We respectfully submit that Para 4.40(k) of HBP 2023 has since been notified, providing relaxation for levy of composition fee on the basis of CIF value of the Advance Authorisation. In our case, the CIF value of the Advance Authorisation is ?3,96,88,000/-, and accordingly, the applicable composition fee for EO extension works out to ?50,000/-. We have already submitted the Advance Authorisation to the Additional DGFT, Mumbai, along with payment of composition fee amounting to ? 50,000/- for closure of the licence. However, the same has not been



accepted on the grounds that the case was earlier decided by the PRC. In view of the above, we once again respectfully represent our request to kindly consider and accept the composition fee in accordance with Para 4.40(k) of HBP 2023, and allow closure of the said Advance Authorisation

Decision:- The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. : -32 M/s. Encube Ethicals Private Limited, Maharashtra

F.No.:- HQRPRCAPPLY00002239AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0311026646 dated 28/08/2023.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

With reference to Advance Authorization No 0311026646 Dt 28.08.2023, we wish to inform you that we have fulfilled the export obligation to the extend of 70% within the extended validity of license i.e. 28.08.2025. For the balance export quantities, the demand was postponed by our customer, hence we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the export obligation, hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or up to 28.06.2026 whichever is earlier, subject to payment of composition fee as per policy provisions

Case No. :- 33 M/s. Aurochem Pharmaceuticals (India) Private Limited, Mumbai

F.No.:- HQRPRCAPPLY00002251AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0311028672 dated 10/11/2023.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Application for grant of export obligation extension till 30.11.2025 in respect of advance license no 0311028672 dt 10.11.2023 With reference to the subject mentioned above, we are pleased to submit our application for grant of Export Obligation (EO) extension till 30.11.2025 as one of the export shipping bill was made under free shipping bill hence there is delay in export obligation. we request you to regularized export made out side the extended validity period and grant us EO Extension till 30.11.2025. kindly do the needful so that we can get the license closed from RLA.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case and seek complete details of imports from the firm.

Case No. : -34 M/s. Gujarat Dyestuff Industries Pvt Ltd, Gujarat

F.No.:- HQRPRCAPPLY00002253AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0811006115 dated 26/09/2022.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

SUB: - REQUEST FOR 3RD EOP EXTENSION AGAINST ADVANCE AUTHORISATION ORIGINAL F.NO. 08AX04001014AM23
AUTHORISATION NO. 0811006115 DT. 26.09.2022 Respected Sir,
With reference to the above-mentioned Advance Authorisation, we hereby submit our request for grant of the 3rd Extension of Export Obligation Period (EOP). We have already availed two EOP extensions, the details are as under: 1st EOP Extension approved up to 26.09.2024 vide F. No. 08AJ04003874AM25, 2nd EOP Extension approved up to 26.03.2025 vide F. No. 08AJ04005777AM25 Export Performance Details: ? Total Export Quantity: 400,000 KG, Export Made: 208,552.900 KG (52.13%), Export made in FEE/USD, USD 364,808.42 EO achieved, 43.77% Net Content-wise Export Details:- LDPE/LLDPE Granules: Net Content- 60,000 KG Export Made-31,282.935 KG (52.13%), Polypropylene Granules: Net Content- 340,000 KG Export Made - 177,269.965 KG (52.13%) Import Details:- LDPE/LLDPE Granules: No import Made (NIL), Polypropylene Granules: Imports completed- USD 385,383.60 (61.70%) In view of the above, we kindly request you to grant the 3rd EOP Extension to enable us to fulfil the remaining export obligation. We assure you that we shall take all

necessary steps to complete the balance export obligation within the extended period, if granted.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case and seek clarification from the firm regarding the period of extension of EOP required.

Case No. : -35 M/s. Viscus Oils Private Limited, Indore

F.No.:- HQRPRCAPPLY00002257AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 5611003570 dated 14/01/2025.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We have imported total quantity in two lots of 255 +244.630 MT, supply against first lot has been completed. For second lot, according to supply schedule we have planned to complete the same within prescribed time limit. In the meantime, our Export Customer plant went for compulsory maintenance and due to this there consumption pattern decreased hence they deferred the delivery schedule which will go beyond the validity of License. As per supply schedule dtd 17.09.2025 client taken only 85M.T. out of 250 M.T. Since we have obtained the Advance Authorisation as per FTP para 4.06 (prior fixation of norms) in which export time period is restricted i.e. 180 days from the date of import. For second lot import made on 20.08.2025 and 180 days EO period is due on 16.02.2026. Therefore we need to apply for extension of 60 days i.e. till 17-04-2026 (from 16.02.2026 to 17.04-2026) The delay caused is bonafied and once again assured you that we will fulfil the EO within the extended time limit and in the light of the same we earnestly request to allow the extension.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to allow EOP extension of above Advance Authorization for a period of 12 months from the date of clearance of each import consignment from Customs Authorities or up to 17.04.2026 whichever is earlier, subject to payment of composition fee as per policy provisions

Case No. : -36 M/s. Opera Global Private Limited, Uttar Pradesh



F.No.:- HQRPRCAPPLY00002258AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0511015576 dated 02/11/2022.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

The Policy Relaxation Committee Office of the DGFT (Head Office) New Delhi Sub: Request for Extension of Export Obligation (EO) against pending Export Sr. No. 4 & 10 (Qty 15198 Pieces) Ref: Advance Authorisation No. 0511015576 dated 02.11.2022 Dear Sir, We are a certified AEO T-2 holder and a Two-Star Manufacturer Exporter in the Readymade Garments sector, engaged in exports to overseas buyers for over 22 years. With reference to the above Advance Authorisation, we respectfully submit that we have already imported approximately 95% of the authorised fabrics and have completed around 70% of the export obligation. The goods against Export Sr. No. 4 & 10 are fully manufactured and are currently ready and lying in our factory, rest are already exported. We strictly follow a policy of importing fabrics only as per our established export averages and confirm that no excess fabric has ever been imported beyond export requirements. At present, around 2500 workers are working in our factory, whose livelihoods depend entirely on the continuity of our export operations. The garment export sector is presently facing severe challenges due to intense global competition, negligible profit margins, and the recent 50% tariff imposed by the USA, which has significantly impacted exports to that market. Actual Exported Quantity Details : Export Sr. No. 1 - 5778 Pieces, Export Sr. No. 2 - 145 Pieces, Export Sr. No. 3 - 5153 Pieces, Export Sr. No. 4, *Pending* (5610 pieces), Export Sr. No. 5 - 1120 Pieces, Export Sr. No. 6 - 1120 Pieces, Export Sr. No. 7 - 5028 Pieces, Export Sr. No. 8 - 2148 Pieces, Export Sr. No. 9 - 1672 Pieces, Export Sr. No. 10- *Pending* (9588 pieces), Export Sr. No. 11- 6150 Pieces, Export Sr. No. 12- 946 Pieces Grounds for Delay & Request for EO Extension till 31.03.2026 1. This is our first request before the PRC seeking EO extension under the said Advance Authorisation. 2. Due to fabric variation, our USA buyer did not accept the shipment under Export Sr. No. 4 & 10 (15198 pieces). 3. We requested the buyer to accept the goods with a minor discount; however, due to the 50% tariff imposed by the USA and related commercial issues, the shipment could not be executed. 4. We are presently in advanced discussions with a new buyer in a Gulf Country for export of the pending pieces, which will enable us to complete 100% Export Obligation and avoid unnecessary big amount of customs duty liability. 5. As per the final negotiation with the New Buyer (UAE), we will have shipped the ready garments before 31.03.2026 6. We confirm our willingness to pay all applicable extension fees and other charges as prescribed. This is a genuine and unavoidable case, and we humbly request the Hon'ble Committee to kindly extend the EO validity up to 31.03.2026 for Export Sr. No. 4 & 10

under the above Advance Authorisation, enabling us to fulfil the export obligation and close the case with CLA, New Delhi, without imposing undue financial burden. Enclosed please find herewith the CLA EO Extension and Advance Authorisation copy for your reference and early action. We shall be highly grateful for your kind consideration and approval.

Decision:- The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511015576 dated 02.11.2022 for a period upto 02.05.2025, subject to payment of composition fees as per the policy provisions.

Case No. : -37 M/s. Ashish Life Science Private Limited, Mumbai

F.No.:- HQRPRCAPPLY00002262AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0311001372 dated 01/02/2021.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

The Advance Authorisation No 0310001372 dated 1.2.2021 and No 0310006184 dated 15.8.2021 have been obtained for export Drug items. (b) Unfortunately due to Corona Epidemics during the year 2021 and 2022 the India and all overseas countries have hugely suffered production and demand due to from closures of their units and also lack of staff and due to huge financial constrains and lowered/ stopped production due to no requirement of their finished products. (c) In respect of the First authorisation dated 1.2.2021 date of imports are 15.1.2021 (First) and 17.11.2021 (Last) and the date of Exports are 15.12.2021 (First) and 22.6.2023 (Last). We have made 42.66% imports against which already fulfilled 74.40% EO within EOP. (d) In respect of the Second authorisation dated 15.8.2021 the date of First and Last imports are 10.9.2021 and only 11.88% imports for Rs.9.17 Lakh have been made. The preimport condition have been complied with in respect of both authorisations. (e) We request PRC for (a) regularisation of exports already made beyond 12 months EOP under Appendix 4J and (b) grant of EOP for a period of 6 months against both authorisation from the date of endorsement by RA, Mumbai to enable us to make balance exports and also to provide employment to technical and weaker sector and also to earn valuable foreign exchange for the country

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion



it was decided to accede to the request and allowed EOP extension of for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or up to 17.11.2023, whoever is earlier in authorization number 0310001372 dated 01.02.2021 and EOP extension of for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or up to 10.09.2023, whoever is earlier in authorization number 0310006184 dated 18.08.2021. The above extensions are subject to payment of composition fee as per policy provisions

Case No. : -38 M/s. Raajratna Metal Industries Ltd, Ahmedabad

F.No.:- HQRPRCAPPLY00002263AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0811009132 dated 18/08/2023.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Require 3RD EO extension for further TWELVE months upto Dated 18.02.2027. Sir, we would like to inform you that Stainless Steel Wires Grade: R84070 (904 L) was intended to export in USA, being it is big market, but due to increase and imposing additional tariff by Mr. Trump Government to 50% for India, we are facing tough competition to export such materials. Therefore, we are exploring new export market for such commodity i.e., Special Grade: R84070 (904 L) Stainless Steel Wires.

Decision:- The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0811009132 dated 18.08.2023 for a period upto 18.02.2027, subject to payment of composition fees as per the policy provisions.

Case No. : -39 M/s. RAJ METAL INDUSTRIES

F.No.:- HQRPRCAPPLY00002265AM26

Meeting No. :- 17 AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0210209635 dated 20/12/2019.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:



We respectfully seek your kind consideration for granting a further extension of 6 months in the export obligation period under Advance Authorisation No. 0210209635 dated 20.12.2019, issued in our favour for the export of Antimonial Lead Alloy. We therefore humbly request your good office to kindly grant us relaxation under Para 2.58 of the FTP 2015-20 and allow a 6-month extension in the export obligation period, in order to complete the exports and avoid undue financial hardship.

Decision:- The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0210209635 dated 20.12.2019 for a period upto 20.12.2023, subject to payment of composition fees as per the policy provisions.

Case No. : -40 M/s. Amphenol Omniconnect India Private Limited, Chennai

F.No.:- HQRPRCAPPLY00002269AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0411005047 dated 13/03/2023.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Since our overseas buyers asked us to defer the shipment, we were unable to fulfill the export obligation during the initial and extended validity period. Now everything cleared and they asked us to supply the final product. Hence, we need extension of export obligation period. Also, We would like to club this authorization with some other authorization wherein we made excess imports.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case and seek clarification from the firm regarding the period of extension of EoP required.

Case No. : -41 M/s. Amphenol Omniconnect India Private Limited, Chennai

F.No.:- HQRPRCAPPLY00002270AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0411005046 dated 13/03/2023.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Since our overseas buyers asked us to defer the shipment, we were unable to fulfill the export obligation during the initial and extended validity period. Now everything cleared and they asked us to supply the final product. Hence, we need extension of export obligation period. Also, We would like to club this authorization with some other authorization wherein we made excess imports.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case and seek clarification from the firm regarding the period of extension of EoP required.

Case No. : -42 M/s. Amphenol Omnicconnect India Private Limited, Chennai

F.No.:- HQRPRCAPPLY00002271AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0411005037 dated 10/03/2023.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Since our overseas buyers asked us to defer the shipment, we were unable to fulfill the export obligation during the initial and extended validity period. Now everything cleared and they asked us to supply the final product. Hence, we need extension of export obligation period. Also, We would like to club this authorization with some other authorization wherein we made excess imports.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case and seek clarification from the firm regarding the period of extension of EoP required.

Case No. : -43 M/s. Opera Global Private Limited, Noida

F.No.:- HQRPRCAPPLY00002273AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 05AX04000524AM22 dated 13/01/2022.

Applicant Statement: The matter was taken up. The entire submission

made by the applicant was gone through.

The firm has stated as below:

Due to delay production of garments, our foreign buyer has not approved the Export No.1 & 4. The same garments lying with us and we are trying to sale out the same to other foreign buyer's. Rest export No. 2 and 3 we have already sent. This is a genuine case kindly approve the EO extension most urgent we are waiting your approval so that we can make export obligation

Decision:- The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. : -44 M/s. Essen Speciality Films Limited, Gujarat

F.No.:- HQRPRCAPPLY00002275AM26

Meeting No. :- 17 AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 2411002549 dated 14/07/2023.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

SUB: - REQUEST FOR 3RD EOP EXTENSION AGAINST ADVANCE AUTHORISATION ORIGINAL F.NO. 24AX04000060AM24 AUTHORISATION NO. 2411002549 DT. 14.07.2023 Respected Sir, With reference to the above-mentioned Advance Authorisation, we hereby submit our request for grant of the 3rd Extension of Export Obligation Period (EOP). We have already availed two EOP extensions, the details are as under: 1st EOP Extension approved up to 14.07.2025 vide F. No. 24AJ04000528AM26 2nd EOP Extension approved up to 14.01.2026 vide F. No. 24AJ04000532AM26 Import Details: PP Granules: Imports made 150 MT (80%) Elastomer Polymer: No import Made (NIL) The total import quantity as per the authorisation is 187.687 MT. However, the Norms Committee (NC) approved a quantity of 156 MT, against which we have imported 150 MT. On a proportionate basis, the required export obligation works out to 221 MT. In view of the above, we kindly request you to grant the 3rd Extension of the Export Obligation Period to enable us to fulfil the remaining export obligation. We are a Two Star Export House and assure you that we shall take all necessary steps to complete the balance export obligation within the extended period, if granted. Thanking you,

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case and seek clarification from the firm

regarding the period of extension of EoP required.

Case No. : -45 M/s. Medreich Limited, Karnataka

F.No.:- HQRPRCAPPLY00002279AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0711007634 dated 22/05/2023.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We have obtained Advance Authorization No. 0711007634 vide file no: .07AX04000247AM24 under Appendix - 4J / Pre-Import conditions and imported the raw material from Unregistered Source. The date 1st import has been received on 09.06.2023 from the supplier and the final import is on 04.05.2024. The date of 1st export has been made on 16.08.2023 and the date of last export has made on 04.06.2025. 45% of the exports have been made within 12 months from the date of each import. Remaining 55% of the exports have been made 13 to 25 month In view of the above, we hereby request you to kindly approve the EO Extension 04.06.2025 for regularization and online closure purpose.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or 04.06.2025 whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. : -46 M/s. Hetero Labs Limited, Telangana

F.No.:- HQRPRCAPPLY00002283AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0911005238 dated 20/06/2023.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Due to delay/cancellation of export orders, we were unable to fulfill entire export obligation within the validity period of the Authorization. Now we are receiving/having export orders for the above export product to fulfill balance export Obligation. In view of the facts stated above, it

is requested that export obligation period may kindly be extended up to 20.06.2027 for fulfillment of balance export obligation.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911005238 dated 20.06.2023 for a period upto 20.06.2027, subject to payment of composition fee as per policy provisions and condition that the firm has made imports from registered sources.

Case No. : -47 M/s. GENESIS PACKAGING PRIVATE LIMITED

F.No.:- HQRPRCAPPLY00002292AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0711007643 dated 25/05/2023.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Since the EO expiry has already occurred, with the second extension date being 25.11.2025, while filing the Shipping Bill we are unable to select License No.0711007643 in Part IV ? B. AA/DFIA License Details. There is a provision in FTP 2025-30 through Para 4.41 of HBP to consider the Shipments between the date of application to PRC and date of order by PRC for Export Obligate. The detailed justification is attached separately.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711007643 dated 25.05.2023 for a period upto 25.05.2026, subject to payment of composition fee as per policy provisions.

Case No. : -48 M/s. Agromach Engineering Private Limited, Haryana

F.No.:- HQRPRCAPPLY00002296AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of Total EO Period against EPCG Authorization No. 0530146444 dated 18/06/2008.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Respected Sir, Having reference to the subject above, this is to bring to your kind notice that in respect of the subject EPCG Authorization, the export obligation could not be fulfilled within the initial EOP, owing to financial crisis that began in 2008 - the negative impact for which went on in the following years too. The financial crisis started in the United States in 2007 - it was only when the crisis turned into a global economic recession that developing and emerging market economies were affected, mainly through the trade channel. In many developing countries, the economic consequences of these indirect effects were as severe as the direct effects were on developed countries. Thus and so, the export obligation corresponding to the subject Authorization could not be fulfilled, despite our prolong intense during the long passage of time of initial EOP, which went on up to 19.06.2016. It is very pertinent point for your kind information that earlier on 01.12.2016, for the purpose of grant of Bock-wise Waiver from fulfilling the export obligation, we have already paid a sum of Rs.1,86,354.00 vide Pay Order No.825366 dated 21.10.2016 (Union Bank) as Composition Fee but the waiver has not been granted, as yet. (Forwarding letter, DGFT receipt & Payorder copy are enclosed for your reference) However, beyond the expiry of the initial EOP, we had been able to identify the appropriate market niche and started offsetting the export obligation. his movement of exports were a bit slow and steady and completed only on 11.01.2024. Thus, it is also a fact that we have been so serious about redemption of the export obligation that the procedural formalities of seeking extension of the EOP had indeed escaped our attention. Accordingly, albeit the EO stands fulfilled, but the exports are outside the EOP, which now needs to be regularized in terms of the provision of Public Notice No.53 dated 25.07.2024. In this contexture, the following information in respect of the life-cycle of the Authorization is given below for your kind perusal :-

Sl.No.	Description of the event Occurred
1	On 1 EPCG Authorization obtained on 18.06.2008
2	Expiry of the initial EOP (6+2 Yrs.) 18.06.2016
3	Required export obligation stands fulfilled where exports effected during the period of 15.11.2016 to 11.01.2024
4	Extension of EOP required in terms of PN No.53 dated 25.07.2024 is required for the period of 18.06.2016 to 11.01.2024 395 weeks

This is further for your consideration that at the time of issuance of the Authorization, the export products were restricted to ITC HS Gr. 85 only, which at the time of export could not be adhered to. Nonetheless, the export products pertained to Gr. Code '84' which in fact were the produce of the same Capital Goods (Food Processing Machineries. This issue also may kindly be considered with a lenient view while granting the request of extension of EOP. In the light of above, this is to pray to your kind consideration for extension of the export obligation period for a period of 395 weeks (beyond the initial EOP) in terms of Public Notice No. 53 dated 25.07.2024, or otherwise considering our genuine hardship because of the economic slowdown on 2008 onwards, for not being able to fulfil the export obligation inside the initial EOP, as above. It is further significant to mention that the extension of export obligation is required as above, only for the purpose of regularization / redemption of the Authorization - since the export obligation has already been fulfilled and due realization has also been made through

approved banking channel. A little consideration of yours, Sir, would assist us to continue to produce world class machineries in India, responding to the Hon'ble Prime Minister's clarion call of "Make in India".

Decision:- The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0530146444 dated 18.06.2008 for a period upto 18.06.2020, subject to payment of composition fees as per the policy provisions

Case No. : -49 M/s. Ausa Medical Devices Private Limited, Bangalore

F.No.:- HQRPRCAPPLY00002304AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0711003072 dated 31/01/2022.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Respected Sir, We are manufacturer exporter of Medical disposable devices. Our request to PRC is based on our genuine hardships faced by us during COVID period. During COVID, due to restriction and shortage of staff we were unable to achieve production in full swing. Our overseas buyer requested us to hold on the production due to low demand and issue face due to COVID. Now as we have streamlined and re-organized our production and ready to export the material after manufacturing. Our overseas buyers have informed us to start exporting the products speedily without any delay. We will be able to export the products within a period of 12 months and fulfill the export obligation. We pray before the chairman of the committee to kindly extend EO for a period of 12 month from the PRC Decision and enable us to complete the export obligation. Kindly do the needful and oblige.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711003072 dated 31.01.2022 for a period upto 31.01.2026, subject to payment of composition fee as per policy provisions.

Case No. : - 50 M/s. Ausa Medical Devices Private Limited, Bangalore

F.No.:- HQRPRCAPPLY00002305AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0711001435 dated 08/07/2021.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Respected Sir, We are manufacturer exporter of Medical disposable devices. Our request to PRC is based on our genuine hardships faced by us during COVID period. During COVID, due to restriction and shortage of staff we were unable to achieve production in full swing. Our overseas buyer requested us to hold on the production due to low demand and issue face due to COVID. Now as we have streamlined and re-organized our production and ready to export the material after manufacturing. Our overseas buyers have informed us to start exporting the products speedily without any delay. We will be able to export the products within a period of 12 months and fulfill the export obligation. We pray before the chairman of the committee to kindly extend EO for a period of 12 month from the PRC Decision and enable us to complete the export obligation.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711001435 dated 08.07.2021 for a period upto 08.07.2025, subject to payment of composition fee as per policy provisions.

Case No. : -51 M/s. Ausa Medical Devices Private Limited, Bangalore

F.No.:- HQRPRCAPPLY00002306AM26

Meeting No. :- 17 AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0711001047 dated 07/05/2021.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Respected Sir, We are manufacturer exporter of Medical disposable devices. Our request to PRC is based on our genuine hardships faced by us during COVID period. During COVID, due to restriction and shortage of staff we were unable to achieve production in full swing. Our overseas buyer requested us to hold on the production due to low demand and issue face due to COVID. Now as we have streamlined and re-organized our production and ready to export the material after



manufacturing. Our overseas buyers have informed us to start exporting the products speedily without any delay. We will be able to export the products within a period of 12 months and fulfill the export obligation. We pray before the chairman of the committee to kindly extend EO for a period of 12 month from the PRC Decision and enable us to complete the export obligation. Kindly do the needful and oblige.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711001047 dated 07.05.2021 for a period upto 07.05.2025, subject to payment of composition fee as per policy provisions.

Case No. : -52 M/s. Ausa Medical Devices Private Limited, Bangalore

F.No.:- HQRPRCAPPLY00002309AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0711001011 dated 29/04/2021.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Respected Sir, We are manufacturer exporter of Medical disposable devices. Our request to PRC is based on our genuine hardships faced by us during COVID period. During COVID, due to restriction and shortage of staff we were unable to achieve production in full swing. Our overseas buyer requested us to hold on the production due to low demand and issue face due to COVID. Now as we have streamlined and re-organized our production and ready to export the material after manufacturing. Our overseas buyers have informed us to start exporting the products speedily without any delay. We will be able to export the products within a period of 12 months and fulfill the export obligation. We pray before the chairman of the committee to kindly extend EO for a period of 12 month from the PRC Decision and enable us to complete the export obligation. Kindly do the needful and oblige

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711001011 dated 29.04.2021 for a period upto 29.04.2025, subject to payment of composition fee as per policy provisions.



Case No. : -53 M/s. Automat Irrigation Private Limited, Delhi

F.No.:- HQRPRCAPPLY00002311AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0511017689 dated 10/03/2023

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We have taken an Advance Authorisation No. 0511017689 dated 10.03.2023. The Initial export obligation period of the said AA was for 18 months till 10.09.2024. We have taken the 6+6 months EOP extension as per provisions of FTP/HBP till 10.03.2025 & 10.09.2025 respectively. We have completed 82.49% exports within valid EO period of 18+6+6 months. We request you to allow us 6 months extension in the export obligation period from the date of endorsement in respect of AA No. 0511017689 dated 10.03.2023.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511017689 dated 10.03.2023 for a period upto 05.09.2026, subject to payment of composition fee as per policy provisions.

Case No. : -54 M/s. Hindustan Tin Works Limited, Delhi

F.No.:- HQRPRCAPPLY00002312AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Revalidation of Authorization/Certificate against Advance Authorisation No. 0511019609 dated 04/07/2023.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We bring to your kind notice that, we have filed bill of entry no 9162371 Dated 11-12-2023 at ICD Tughlakabad, New Delhi, we have imported item no. 3 of advance authorisation no. 0511019609 dated 04-07-2023 & 0511020256 Dated 04-08-2023. At the time of filing EODC of these advance authorisations, we come to know that in DGFT, Item no. 1 of Advance authorisations is appearing in Bill entry transferred to DGFT. Item no. 1 Of Advance authorisation is : Electrolytic Prime Quality

Tinplate Item no. 3 Of Advance authorisation is : ALUMINIUM FOIL OF THICKNESS LESS THAN 110 MICRON We have imported item no. 3, which is ALUMINIUM FOIL OF THICKNESS LESS THAN 110 MICRON in BE no. 9162371 Dated 11-12-2023 But, Item No. 1 which is Electrolytic Prime Quality Tinplate is appearing on DGFT Site. Thus we cannot file EODC of above mentioned advance authorisations. Kindly allow, Revalidation of subjected advance authorisation for upto 05-12-2026, So, we can approach customs to amend bill of entry on customs computer. The fresh information can be transferred from customs to D.G.F.T. Site. After amending bill of entry no 9162371 Dated 11-12-2023, We can file application for issuance of EODC in DGFT on online site for A.A. 0511019609 dated 04-07-2023. As advised by our CHA, he informed us that if we start BE amendment process, then message will (pop-up box) appear on custom computer that Advance authorisation has expired. To avoid, this we need to extend the validity of this authorisation. We hope you will find above details sufficient to convince you to extend the validity of subject Authorisation & oblige.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case and ask the firm to furnish the letter from Custom Authorities.

Case No. : - 55 M/s. United Rubber Industries (India) Private Limited, Maharashtra

F.No.:- HQRPRCAPPLY00002316AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0311017837 dated 13/09/2022.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We are one of the Manufacturer Exporter of Parts & Accessories of Motor Vehicle holding 3 Star Export House Certificate, obtained Advance License for Import of Raw Material and Imported under Policy Circular No. 9. We have extended EO Period for 12 months from RA and 6 months from PRC and we are requesting to extend the Export Obligation Period for further 6 Months. Below are the reason for EOP Extension: (1) Indian Exporters are struggling after US President imposed 50 percent tariffs for major sectors including Automobile Industry. (2) Bad scenario of International Market of Industries and Value of Export Goods is also laid down in the International Market. (3) The Red Sea conflict has disrupted Global Trade and Supply Chains due to attacks on Commercial Vessels. Ships are being rerouted around the Cape of Good Hope, increasing transit times and operational costs. Our main markets are in USA, Europe and Middle East countries and we are

trying to get the Export Order and we may fulfill the Export Obligation. Hence, we are requesting you to kindly accept our application and grant us Extension in Export Obligation Period for 6 Months enabling us to fulfill the Export Obligation. Thank You

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311017837 dated 13.09.2022 for a period upto 13.03.2026, subject to payment of composition fee as per policy provisions.

Case No. : -56 M/s. Rusan Pharma Limited, Maharashtra

F.No.:- HQRPRCAPPLY00002317AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0311015180 dated 01/06/2022.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We had imported 74.71 kgs of Codeine Phosphate API based on the export order received from our customer and later they cancelled the order due to products are not viable for them. Since the product is Narcotic we found an another customer and manufactured few batches for them. Detailed request letter is attached herewith.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case and seek clarification from the firm regarding the specific Authorization for which the extension of the Export Obligation Period (EOP) is required.

Case No. : -57 M/s. Reyaansh Healthcare, Maharashtra

F.No.:- HQRPRCAPPLY00002323AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0311008570 dated 15/11/2021.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We are M/s REYAANSH HEALTHCARE, B / 4, DEEPA ARIHANT, NEW

MANEKLAL ESTATE, GHATKOPAR WEST, MUMBAI, MAHARASHTRA, 400086. We hereby declare that we have obtained Advance Licence No. 0311008570 Dt: 15.11.2021, for export of 30049085- MAROPITANT CITRATE TABLET. The license is issued in terms of Policy Circular No. 9 (RE-2003)/2002-2007 DT. 30.06.2003. As per the PC 9 Condition the license EOP is 12 Months from the date of each import consignment. We have already fulfilled 100% EO quantity and value wise but partial EO is fulfilled after expiry of EO period. We made all necessary efforts to fulfil the export obligation stipulated under the said Advance Authorisation. However, due to certain unavoidable situations and operational reasons related to the pharmaceutical sector, we were unable to fulfil the entire export obligation within the stipulated period. The Pre-import condition has been complied with the first import under the advance authorisation was made on 18.12.2021 and 100 % Export obligation was fulfilled on 18.09.2023 (i.e 22 months from the date of license and 04 Months after the expiry of extended period). The full export proceeds are realized and value addition achieved is 159 % in FEE terms. Therefore, we humbly request the PRC Committee to kindly consider our case and grant us an additional 4-month extension of the Export Obligation period till 30.09.2023 for regularisation purpose only, so that the shipping bills issued during this period can be accepted towards fulfilling the Export Obligation.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of the above Advance Authorization for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 30.09.2023, whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. : -58 M/s. Caplin Steriles Limited, Tamil Nadu

F.No.:- HQRPRCAPPLY00002325AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0411007617 dated 21/06/2024.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Please Note That our Customer in USA had Requested us to delay the order Execution due to slow down in USA Market, Our Customer has informed that the Economy Condition has Improved and Shipment Can be Executed, Hence We Kindly Request you to give Extension of 6 Month in Total to Complete The Export Obligation Against the above License.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion

it was decided to accede to the request and allowed EOP extension of the above Advance Authorization for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 28.06.2026, whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. : -59 M/s. Srie Flora Garmments, Tamil Nadu

F.No.:- HQRPRCAPPLY00002527AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 3211001048 dated 09/06/2021.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We have obtained the advance license for importing fabric to manufacture and export garments. we have made 2 shipments within the eop .due to covid and recession after covid and russia ukraine war scenario we couldnot complete the 100 % e.o within the original validity period and have the shortfall of 30 % . Hence we request the commitee for the e.o extension.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to allow EOP extension of Advance Authorization No. 3211001048 dated 09.06.2021 for a period upto 09.12.2023, subject to payment of composition fee as per policy provisions.

Case No. : -60 M/s. Caplin Steriles Limited, Tamil Nadu

F.No.:- HQRPRCAPPLY00002575AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0411007518 dated 04/06/2024.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Please Note That our Customer in USA had Requested us to delay the order Execution due to slow down in USA Market, Our Customer has informed that the Economy Condition has Improved and Shipment Can be Executed, Hence We Kindly Request you to give Extension of 6 Month in Total to Complete The Export Obligation Against the above License.



Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of the above Advance Authorization for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 12.06.2026, whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. : -61 M/s. Siva Granite Products, Tamil Nadu

F.No.:- HQRPRCAPPLY00003250AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 3211003076 dated 20/05/2022.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Request for Extension of Export Period. Due to Already, We had made import of Polishing Abrasives (for Polished Granite Monuments only) vide bill of Entry No.9304983 dt.27.06.2022 as per given in ANF-4F in Total Qty-760 kgs in CIF VALUE Rs.4,31,126.20 USD5460.74. In this regards, and we have to Export in FOB Rs.1,43,70,874 USD 182025 But We have made export for Rs.39,82,553 USD 49954 only

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3211003076 dated 20.05.2022 for a period upto 20.05.2026, subject to payment of composition fee as per policy provisions.

Case No. : -62 M/s. Caplin Steriles Limited, Tamil Nadu

F.No.:- HQRPRCAPPLY00003284AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0411007912 dated 30/07/2024.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Please Note That our Customer in USA had Requested us to delay the order Execution due to slow down in USA Market, Our Customer has

informed that the Economy Condition has Improved and Shipment Can be Executed, Hence We Kindly Request you to give Extension of 6 Month in Total to Complete The Export Obligation Against the above License. We kindly request you to amend the advance license for export of item and quantity as given above.

Decision:- The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of the above Advance Authorization for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 01.08.2026, whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. : -63 M/s. Jindal Spinning Mills Limited, Panipat

F.No.:- HQRPRCAPPLY00003295AM26

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 3311000552 dated 07/01/2022, 3311000579 dated 28/01/2022, 3311000633 dated 03/03/2022, 3311000685 dated 25/04/2022, 3311000752 dated 09/06/2022.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We, M/s Jindal Spinning Mills Limited a recognized manufacturer and exporter of Acrylic Yarn bearing HSN: 55096900 with our registered office located at G 3 , INDUSTRIAL AREA Contact No: 919996605137 , PANIPAT , PANIPAT , HARYANA, 132103 and holding IEC No. 3308005204 humbly submit this application seeking a compassionate consideration. Request letter is attached for your kind reference mentioning all the facts regarding NON-fulfillment of EO.

Decision:- The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization Nos. 3311000552 dated 07.01.2022, 3311000579 dated 28.01.2022, 3311000633 dated 03.03.2022, 3311000685 dated 25.04.2022, 3311000752 dated 09.06.2022 upto 07.01.2026, 28.01.2026, 03.03.2026, 25.04.2026 and 09.06.2026 respectively, subject to payment of composition fees as per the policy provisions.

Case No. : -64 M/s. RDB Rasayans Ltd, Kolkata

F.No.:- HQRPRCAPPLY00003378AM26

Meeting No. :- 17AM26 Held on 05.03.2026



Subject: - Revalidation of Authorization/Certificate against Advance Authorisation No. 0210207651 dated 06/06/2017.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Please Note That our Customer in USA had Requested us to delay the order Execution due to slow down in USA Market, Our Customer has informed that the Economy Condition has Improved and Shipment Can be Executed, Hence We Kindly Request you to give Extension of 6 Month in Total to Complete The Export Obligation Against the above License. We kindly request you to amend the advance license for export of item and quantity as given above.

Decision:- The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed re-validation of Advance Authorization No. 0210207651 dated 06.06.2017 upto 06.01.2019 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. : -65 M/s. Delta Industries, Dakshin Kannad

F.No.:- HQRPRCAPPLY00004564AM26

Meeting No. :- 17 AM26 Held on 05.03.2026

Subject: - Extension of Total EO Period against EPCG Authorization No. 0730015299 dated 18/03/2016

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We kindly request an additional extension of Two years for this license. The primary reason for this request is our inability to export our existing product, roofing sheet, due to the uncompetitive pricing of raw materials from major steel mills compared to China. Even domestic suppliers like JSW steel offer different prices to directly to export clients making it difficult for us to match their prices.

Decision:- The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0730015299 dated 18.03.2016 for a period upto 05.03.2028, subject to payment of composition fees as per the policy provisions.

Case No. : -66 M/s. Ebullient Packaging Private Limited,

Mumbai

F.No.:- HQRPRCAPPLY000012361AM25

Meeting No. :- 17AM26 Held on 05.03.2026

Subject: - Extension of EOP against Advance Authorisation No. 0311000012 dated 10/12/2020.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We have obtained above advance authorisation on 10.12.2020 and obtained invalidation letter File No. 03AK04015171AM21 dated 20.01.2021 for procurement of 425216 kgs. of polypropylene granules from Reliance Industries Ltd. SEZ. We have exported a quantity of 3,98,490 kgs. We could only utilize 356275 kgs. of Polypropylene from SEZ, and therefore obtained non-utilization certificate for the balance quantity of 84413 kgs. vide F. No RSEZ/utilization/22-23 dated 24.06.2022.

Vide our letter Ref. No. 22/06/0166 dated 19.07.2022, we submitted a request letter to Addl. DGFT office in Mumbai requesting for amendment of CIF/FOB/quantity values in the licence. Vide D/L issued under File No. 03AB04006031AM23, RA has informed that advance authorisation QTN of imports is 00, why you required enhancement in value against why imports item No 1,3,4 pl. clarify. We replied to the D/L vide our letter dated 01.09.2022.

However, the balance quantities as per non-utilization certificate were not properly credited/reflecting in the DGFT portal as well as in the Custom Portal and therefore, we could not import the raw material within licence validity period. In the meanwhile, licence has expired on 10.12.2022 (extended period).

Therefore, we have registered several complaints vide service requests as per copies enclosed. Due to the aforesaid reasons we have applied to PRC for the second time for revalidation for further 6 months. On our request the PRC has granted us revalidation for further 6 months i.e. up to 31.08.2023. However, this time also the balance quantities as per non-utilisation certificate were also not credited / reflected in the DGFT Portal as well as in the Custom Portal and we could not utilise our imports and now the licence has been expired.

In spite of our several re-transmissions and amendments the exact quantity and value has not been reflecting on the Custom Site and hence we have to keep on approaching PRC for revalidation to utilise the said licence. Therefore, we are approaching your office third time for revalidation of Advance Licence for further 6 months from the date



of endorsement to enable us to utilize the balance quantity.

Also, we earnestly request your good office to direct the system technical team to upload the unutilized quantity in the system as per the non-utilization certificate obtained.

Decision:- The Committee went through the statements made by the firm and decided to refer the issue to EGTF division for examination and comments.

The meeting ended with a vote of thanks to the Chair.

Digitally signed by
Lav Agarwal
Date: 13-03-2026
13:32:07

